

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1028/MP/2025

Subject : Petition under Section 79 including Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondent : Haryana Power Purchase Centre (HPPC) and Anr.

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL
Shri Harshit Singh, Advocate, RKMPPL
Shri Indrayudh Choudhury, Advocate, RKMPPL
Shri Shubham Arya, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking a declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.

2. Learned counsel for the Respondent, HPPC, admitted the notice and sought six weeks' time to file a comprehensive reply on maintainability as well as merits.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions;

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **26.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

